

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.4394
TO BE ANSWERED ON 19TH JULY, 2019**

PC&PNDT ACT

4394. SHRI PRASUN BANERJEE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there has been a reduction in the incidents/cases of female foeticide post enactment of Pre-Conception and PreNatal Diagnostic Techniques (PC&PNDT) Act;
- (b) if so, the details thereof; and
- (c) the details of relevant clauses under the PC&PNDT Act?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): State/UT-wise, cases registered for Foeticide (including female foeticide) during 2014-2016 as per the information received from the National Crime Record Bureau (NCRB), are enclosed at **Annexure**.

(c): The Government of India has enacted a comprehensive legislation, the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) (PC&PNDT) Act in 1994, for prohibition of sex selection, before and after conception and for regulation of prenatal diagnostic techniques. The Act, inter alia, provides for:-

- (i) prohibition of the misuse of pre-natal diagnostic techniques for determination of sex of foetus, leading to female foeticide;
- (ii) prohibition of advertisement of pre-natal diagnostic techniques for detection or determination of sex;
- (iii) permission and regulation of the use of pre-natal diagnostic techniques for the purpose of detection of specific genetic abnormalities or disorders;
- (iv) permitting the use of such techniques only under certain conditions by the registered institutions; and
- (v) punishment for violation of the provisions of the legislation

Further, the entire PC&PNDT Act and the rules there under are available on the <http://egazette.nic.in> website.

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State/UT-wise cases registered under Foeticide
during 2014-2016

Sl	State/UT	Foeticide		
		2014	2015	2016
1	Andhra Pradesh	0	0	1
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	1
4	Bihar	0	0	0
5	Chhattisgarh	5	11	18
6	Goa	0	0	0
7	Gujarat	0	1	0
8	Haryana	6	14	4
9	Himachal Pradesh	4	1	0
10	Jammu & Kashmir	0	0	2
11	Jharkhand	1	1	0
12	Karnataka	0	1	2
13	Kerala	0	0	0
14	Madhya Pradesh	30	17	19
15	Maharashtra	7	11	7
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	0	0	0
21	Punjab	10	10	4
22	Rajasthan	24	13	21
23	Sikkim	0	0	0
24	Tamil Nadu	0	0	0
25	Telangana	2	2	0
26	Tripura	0	0	0
27	Uttar Pradesh	11	12	52
28	Uttarakhand	1	0	4
29	West Bengal	0	0	0
	TOTAL STATE(S)	101	94	135
30	A & N Islands	0	0	0
31	Chandigarh	1	0	1
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	5	3	8
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	6	3	9
	TOTAL (ALL INDIA)	107	97	144

Source: Crime in India